

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 130/2026

In the matter of:

Navin Kr

...Applicant

Versus

NCT of Delhi & Ors.

...Respondents

NDOH- 27.03.2026

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Filed by

Place: Delhi
Dated: 25 March, 2026

Delhi Pollution Control Committee

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PRINCIPAL BENCH, NEW DELHI**

Original Application No. 130/2026

In the matter of:

Navin Kr

...Applicant

Versus

NCT of Delhi & Ors.

...Respondents

**STATUS REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE IN COMPLAINE WITH THIS
HON'BLE TRIBUNAL'S ORDER DATED 09.03.2026.**

I, Sandeep Mishra, Member Secretary, Delhi Pollution Control Committee, 3rd Floor, Block-I, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Member Secretary, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That, the above-captioned matter was taken up by this Hon'ble Tribunal on 09.03.2026 on the basis of letter petition. The applicant in letter petition has raised grievance regarding illegal installation of swings (Jhula) in a district park of Sector 20, Rohini, Delhi.
3. That, vide order dated 09.03.2026 this Hon'ble Tribunal sought a report from Member Secretary, DPCC in order to verify the factual position of the park in question.



4. That site mentioned in the letter petition was visited on 24.03.2026.

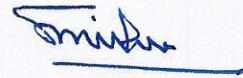
Following are the observations made during the inspection:

- a). The ground was found vacant and no activity of any kind was observed.
- b). At one of the places within the ground, heap of solid waste was lying.
- c) Stray cattle were also seen.
- d) It is an open land and hardly any tree/ shrub/ grass exist.
- e) Further after local inquiry it came to knowledge that ground belongs to DDA and is being given for mela/festivals from time to time.

Copy of the photographs taken during visit is annexed herewith and marked as ANNEXURE 1.

5. That DDA being the owing agency of the alleged site, therefore a letter was written on 25.03.2026 to provide details of land and its use as per Master Plan of Delhi. Copy of letter issued to DDA dated 25.03.2026 is annexed herewith as ANNEXURE 2.

6. That, the present status report is being filed for the kind perusal and record of this Hon'ble Tribunal, and same may kindly be taken on record.



DEPONENT



Identify the deponent who
is present in the presence

VERIFICATION

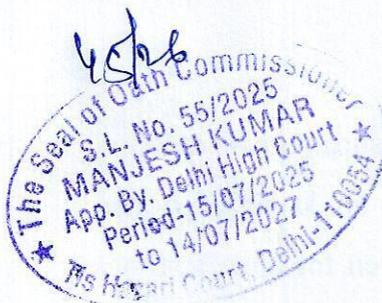
25 MAR 2026

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 25 MAR 2026 day of March, 2026.

[Signature]

DEPONENT



DECLARED THAT THE DEPONENT
Shri/ Smt./Km..... *[Signature]*
S/o W/o D/o..... *DPD*
P/o..... *N.P. Singh*
Identified by Shri/Smt..... *[Signature]*
has solemnly affirmed before me at
Delhi on..... *45/26*
that the Contents of the affidavit which have
been read and explained to him are true and
correct to his knowledge.

Oath Commissioner Delhi

25 MAR 2026



New Delhi, Delhi, India 🇮🇳
14/1/2, Block B 1, Sector 20, Rohini, New
Delhi, Delhi 110086, India
Lat 28.704701° Long 77.07306°
24/03/2026 12:50 PM GMT +05:30



New Delhi, Delhi, India 🇮🇳

14/1/2, Block B 1, Sector 20, Rohini, New
Delhi, Delhi 110086, India

Lat 28.704738° Long 77.073061°

24/03/2026 12:48 PM GMT +05:30



New Delhi, Delhi, India 🇮🇳

14/1/2, Block B 1, Sector 20, Rohini, New
Delhi, Delhi 110086, India

Lat 28.704738° Long 77.073057°

24/03/2026 12:48 PM GMT +05:30



New Delhi, Delhi, India 🇮🇳

14/1/2, Block B 1, Sector 20, Rohini, New
Delhi, Delhi 110086, India

Lat 28.704714° Long 77.073058°

24/03/2026 12:50 PM GMT +05:30



New Delhi, Delhi, India 🇮🇳
14/1/2, Block B 1, Sector 20, Rohini, New
Delhi, Delhi 110086, India
Lat 28.704692° Long 77.07306°
24/03/2026 12:50 PM GMT +05:30

By Speed Post / Email



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF
DELHI)
3rd Floor, Block-1, DMRC IT Park, Shastri Park, New Delhi-
110052



F. No. DPCC/(10)/(10)/(18)/LEG-26/ 1353

Dated:- 25/3/2026

To
The Vice-Chairman
Delhi Development Authority (DDA)
INA, Vikas Sadan,
New Delhi

Subject: Land use of ground located at Block- B-1, Sector- 20, Rohini, Delhi-110086 in reference to Hon'ble NGT order dated 09.03.2026 passed in OA 130/2026.

Sir,

This is with reference to the proceedings in the above-captioned matter pending before the Hon'ble National Green Tribunal (NGT), wherein the Hon'ble Tribunal directed the MS, DPCC to undertake a site visit and verify the factual position and take appropriate action in accordance with law. The core issue in the matter is whether the concerned ground can be utilized for mela or festival activities or not (Copy of the OA is enclosed herewith).

In compliance with the aforesaid directions, the site was visited on 24.03.2026. During the visit, it was observed that the said ground was found vacant and no mela, festival, or related activity was being undertaken at the site at the time of visit.

In order to place accurate and complete facts before the Hon'ble Tribunal, it is requested that your office may kindly provide information regarding the designated land use of the said park/ground as per the provisions of the Master Plan of Delhi. Specifically, it may be informed

whether the use of the said land for mela, fairs, or festival activities is permissible under the applicable planning norms.

The information may kindly be furnished at the earliest.

Encl. As above.

Your Truly



(Sandeep Mishra)
Member Secretary